

is Rs. 438.10 lakhs. The amount allocated under plan in 1984-85 is Rs. 133.90 lakhs.

(c) The per capita expenditure, on each Central University on the basis of the recurring maintenance grants sanctioned during 1982-83, and the enrolment in that year, works out approximately as follows;

ii) Aligarh Muslim University	Rs. 10664
(ii) Banaras Hindu University	Rs. 11197
(iii) Delhi University	Rs. 7021
(iv) Hyderabad University	Rs. 21898
(v) Jawaharlal Nehru University	Rs. 13126
(vi) North-Eastern Hill University	Rs. 11613
(vii) Visva-Bharati	Rs. 16725

Allotment of Government Quarter*

1004. PROF. B. RAMACHANDRA RAO; Will the Minister of WORKS AND HOUSING be pleased to state

(a) what is the number of Government quarters in each category waiting for allotment of Government accommodation;

(b) what is the average period of waiting for each category for allotment house;

(c) the manner in which Government propose to cut down the long waiting period

(d) whether there is any proposal under Government's consideration not to allot a house to those officers who own a house in Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF); (a) No. of Government of:

waiting for allotment of general pool accommodation as on 30th June, 1984 is, under:—

Type of Accommodation	No. of officers waiting as on 30-6-84
A	11049
B	32588
C	20273
D	5305
E	1352
E-I	535
E-II	214
E-III	143

(b) Dates of priority covered in the different types of accommodation in the general pool in Delhi as on 30th June, 1984 are as under:—

Type of Accommodation	Date of priority covered as on 30-6-84
A	18-3-66
B	12-4-61
C	12-11-63
D	1-6-61
E	1-8-73
E-I	11-4-73
E-II	*
E-III	**

*These houses are being allotted to Secretaries and other Secretary-status officers drawing emoluments of Rs. 3500 and Judges of the Delhi High Court.

**These houses are being allotted to Ministers in office, Judges of Supreme

Court and Chairman of Commission j Committees, etc,

(c) Additional quarters are being constructed by Government within the allocation of the funds approved for the purpose#

(d) No, Sir.

Encouragement to small scale industries

1905. PROF. B. RAMACHANDRA RAO: Will the Minister of INDUSTRY be pleased to state;

(a) the gross turnover of big' and small scale industries separately during the last three years yearwise;

(b) the incentives provided by Government to encourage small scale industries; and

(c) what protection and safeguards are provided to the existing small scale industries which are unable to face the competition from the big industries and multi-nationals?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO): (a) The gross turnover of big and small scale industries separately during the last three years is not available.

(b) and (c) The Government have provided a number of incentives, safeguards for the development of small scale industries. These include, *inter-alia*, fiscal concessions in the matter of excise, priority in disbursement of loan by the financial institutions and banks and at concessional rate of interest, provision of appropriate institutional framework for the development of small industries, direct assistance in the form of consultancy, training, technical assistance, testing, marketing and entrepreneur development programmes.

Reservation of items for exclusive, production in the small scale sector, reservation and price preference in the Store Purchase Programme of the Gov-

ernment of India are some of the measures to protect and safeguard the existing small units. In this connection specific mention may be made to the amendment of I (D&R) Act, empowering the Government to reserve items for exclusive manufacture in the small scale sector. Further more, the Government have accepted the principle to accord legislative protection to small industries.

Conversion of leasehold property into top-hold

1906. SHRI J. P. GOYAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government propose to convert leasehold property in Delhi into freehold;

(b) whether any final decision has since been taken in this regard;

(c) if so, what are the details thereof;

(d) if the answer to part (b) above be in the negative, what are the reasons therefor; and

(e) by when a final decision is likely to be taken in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY - AFFAIRS (SHRI MALLIKARJUN): (a) to (e) The question of abolition or modification of the leasehold system relating to residential properties in Delhi is being examined, keeping in view various aspects and likely repercussions on the land tenure system and the social and financial implications. It is not possible at this stage to indicate when a final decision is likely to be taken.

Teaching shops functioning in South Delhi

1907. SHRI J. P. GOYAL: Will the Minister of EDUCATION AND CULTURE be pleased to state;

(a) whether Government are aware that teaching shops are being run under